# CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 25/TT/2018

Coram:

Shri P. K Pujari, Chairperson Shri A. K. Singhal, Member Dr. M. K. Iyer, Member

Date of Hearing: 08.08.2018 Date of Order: 17.09.2018

### In the matter of:

Approval of tariff for inclusion of transmission assets in computation of Point of Connection (PoC) charges and losses as per the Commission's order dated 12.5.2017 in Petition No. 7/SM/2017 for inclusion in PoC charges in accordance with Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2010 and amendments made thereto.

#### And in the matter of:

| Odisha Power Transmission Corporation Limited (OPTCL), |            |
|--|------------|
| Janpath, Bhubaneswar-751022,                           |            |
| Odisha.  | Petitioner |

## VS

- Power Grid Corporation of India Ltd. (PGCIL) Soudamini, Plot No-02, Sector-29 Gurgaon-I22001
- Jharkhand State Electricity Board, Dhurwa, Ranchi- 834009



## The following were present:

Shri R.K. Mehta, Advocate, OPTCL

Ms. Himanshi Andley, Advocate, OPTCL

Shri Vivek Kumar Singh, PGCIL

Shri S. K. Venkatesan, PGCIL

Shri S. S. Raju, PGCIL

Shri V. P. Rastogi, PGCIL

Shri Rakesh Prasad, PGCIL

## **ORDER**

Odisha Power Transmission Corporation Limited (OPTCL) has filed the instant petition for the approval of transmission tariff of the following eleven inter-State transmission lines for the period 2014-19, for inclusion in computation of point of connection (PoC) transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations 2014 (hereinafter referred to as "2014 Tariff Regulations"):-

| SL. | Name of the Line           | Voltage    | Ckt. km. | Type of         | DOCO |
|-----|----------------------------|------------|----------|-----------------|------|
| No. |                            | Level (kV) |          | Conductor       |      |
| 1   | Indravati -Indravati PG SC | 400        | 3.970    | Twin ACSR Moose | 1999 |
| 2   | Rengali-Keonjhar SC        | 400        | 115.530  | Twin ACSR Moose | 1995 |
| 3   | Keonjhar-Baripada SC       | 400        | 104.243  | Twin ACSR Moose | 1995 |
| 4   | Baripada-Kharagpur SC (up  | 400        | 21.727   | Twin ACSR Moose | 1995 |
|     | to Odisha Border)          |            |          |                 |      |
| 5   | Jyepore-Jaynagar DC        | 220        | 15.460   | ACSR Zebra      | 1990 |
| 6   | Rengali-Rengali PG DC      | 220        | 2.000    | ACSR Zebra      | 1997 |
| 7   | TSTPS-Meramundali DC       | 220        | 85.040   | ACSR Zebra      | 1995 |
| 8   | Balimela PH-U. Sileru SC   | 220        | 24.760   | ACSR Zebra      | 1982 |
| 9   | Joda-Jindal SC             | 220        | 14.110   | ACSR Zebra      | 1984 |
| 10  | TTPS-TSTPS SC              | 220        | 34.500   | ACSR Zebra      | 1984 |
| 11  | Joda-Kenduposi SC          | 132        | 49.900   | ACSR Panther    | 1985 |

- 2. Vide order dated 12.05.2017 in Petition No. 07/SM/2017, the Commission had directed the Respondents to file Tariff Petition for the Lines already certified by the RPCs for consideration under PoC as per Tariff Regulations, 2014 along with certain information on affidavit by 09.06.2017.
- 3. As per Para 2.1.3. of Annexure-I to CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, YTC for the RPC certified non-ISTS lines carrying Inter-State Power shall be approved by the Appropriate Commission.
- 4. Eastern Regional Power Committee (ERPC) in their 35th TCC meeting held on 24.02.2017 vide Agenda item No. B13 has decided the principle of declaring non-ISTS STU lines as "non-ISTS lines carrying ISTS power". As per the approved principle, non-ISTS STU lines carrying ISTS power greater than 50% of the total power validated through WebNet Software for each quarter shall be considered as "non-ISTS lines carrying ISTS power". Accordingly, the above mentioned eleven (11) nos. Transmission Lines of OPTCL have been certified by ERPC as "non-ISTS line carrying ISTS power".
- 5. As per the principle approved by 35<sup>th</sup> TCC, the data for each quarter has to be considered by RPC for certifying a "non-ISTS line carrying ISTS power". In the instant case, the petitioner has placed the data of 3 quarters before the Commission. It is, however, noticed that no certificate from concerned RPC has been submitted along with the petition for the assets covered in the instant petition.
- 6. During the hearing held on 8.8.2018, the Commission directed the petitioner to submit the ERPC Certificate by 31.8.2018. The Commission further observed that if the

ERPC Certificate is not received by 31.8.2018, the matter will be disposed on the basis of the information already on record.

- 7. The petitioner has communicated to the Commission vide letter 31.8.2018 that as per the directives of the Commission vide ROP dated 8.8.2018; OPTCL has approached ERPC regarding the issuance of the certificate. However, ERPC on interacting with ERLDC, came up with a reply advising OPTCL to seek 30 days' time extension from the Commission, since certificate can only be issued after necessary load flow study which is a time taking process.
- 8. Accordingly, the petitioner has requested the Commission for granting one month's time extension for submitting the required ERPC certificates.
- 9. We have perused the matter. It is observed that the Commission had granted one month's time to the petitioner for complying with the requirement of ERPC certificate. It has also been clearly stated by the Commission that after this time, the matter shall be disposed of on the basis of the information available on record. However, the petitioner has placed on record the letter by ERPC dated 30.8.2018 wherein ERPC has informed the petitioner that the ERLDC has sought more time to carry out the load flow study.
- 10. Accordingly, it is understood that the RPC would like to undertake further load flow study before issuing any certification for the instant assets.
- 11. In this scenario, as the tariff determination for the instant assets is not possible in absence of the RPC certification, we are not inclined to keep this petition pending.

Accordingly, we decide to dispose of the same with a liberty to the petitioner to file a fresh petition after the ERPC certification is available.

17. Accordingly, Petition No. 25/TT/2018 is disposed of.

sd/-(Dr. M. K. Iyer) (A.K. Singhal) Member

sd/-Member

sd/-(P.K. Pujari) Chairperson